

ITEM NO.25

COURT NO.4

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL)Diary No(s).52890/2023

(Arising out of impugned final judgment and order dated 18-09-2023
in OA No.59/2023 passed by the High Court of Delhi at New Delhi)

SATYENDRA JAIN

Petitioner(s)

VERSUS

S.C. VATS & ORS.

Respondent(s)

(IA No.109323/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT and IA No.109321/2024-CONDONATION OF DELAY IN REFILEING/
CURING THE DEFECTS

IA No.109321/2024 - CONDONATION OF DELAY IN REFILEING/CURING THE
DEFECTS

IA No.109323/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

Date : 12-07-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Siddharth Dave, Sr. Adv.

Mr. Vivek Jain, AOR

Ms. Suchitra Kumbhat, Adv.

Mr. Sadiq Noor, Adv.

Mr. Rajat Jain, Adv.

Ms. Priyanka Sarada, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned Senior Counsel for the petitioner.
2. Delay condoned.
3. Issue notice, returnable on 19.07.2024.
4. Dasti, in addition, is permitted.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR

